

MINUTES OF THE MEETING No. 5/13 dated 2.5.2012 (held on 3.5.2012) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, DIPP
2. Shri P.P. Srivastava, Deptt. of C&PC (Chem.Div)
3. Shri Parveen Sharma, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.4/13 for confirmation and confirmed and adopted the same without any change.

Case No M-20 NC No.5/13 Dated 2.5.2012 (3.5.2012)	M/ s Haldia Petrochemicals Ltd, Kolkata F.No.01/83/50/453/AM11/DES-IV RLA F.No.02/24/40/81/AM11 Lic.No.0210146325 dated 12.8.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (PC.Div.). U.O. issued on 7.5.2012. Accordingly the case may be re-listed on 30.5.2012.

Case No M-21 NC No.5/13 Dated 2.5.2012 (3.5.2012)	M/ s Haldia Petrochemicals Ltd, Kolkata F.No.01/83/50/967/AM10/DES-IV RLA F.No.02/24/40/237/AM10 Lic.No.021038844 dated 4.3.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (PC.Div.). U.O. issued on 14.3.2012. Accordingly the case may be re-listed on 30.5.2012.

Case No M-22 NC No.5/13 Dated 2.5.2012 (held on 3.5.2012)	M/ s Rohan Dyes & Intermedites Ltd, F.No.01/83/50/909/AM11/DES-IV RLA F.No.08/24/40/308/AM10 Lic.No.0810095324 dated 7.1.2011
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.5.2012.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 5/83-ALC1/2012 **MEETING DATE** : 02.05.2012

1	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

2	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

3	Case No.:19/5/83-ALC1/2012	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00073/AM13/	RLA File :05/24/040/00459/AM10/	Lic.No/Date:0510258202 11.02.2010	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to			

DIPP on 24.4.2012. Accordingly the case may be re-listed on 30.5.2012.

4	Case No.: 7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

5	Case No.: 8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

6	Case No.: 18/5/83-ALC1/2012	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00072/AM13/	RLA File :05/24/040/00214/AM11/	Lic.No/Date:0510272175 06.09.2010	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

Case No.: 15/5/83-ALC1/2012	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Approved
HQ File :01/83/050/00069/AM13/	RLA File :05/24/040/00246/AM08/	Lic.No/Date:0510272737 14.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/7/2003-Ch.II dated 15.4.2010 decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Brake Fluid (IGDOT	1 Kg	1. Denatured Ethyl Alcohol	1.20 Kg

7	12041-P)	2. Silver Catalyst	0.00026 Kg
		3. Alumina Catalyst	0.00027 Kg
		4. Diethylene Glycol	0.150 Kg
		5. Tri Ethyl Amine	0.0033 Kg
		6. Sodium Nitrate	0.001 Kg
		7. Butylated Hydroxy Toluene	0.002 Kg
		8. Benzotriazole	0.002 Kg
		9. Borax	0.001 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Rejected
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by DIPP on 23.1.2012 followed by reminder dated 15.3.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

9	Case No.:1/1/83-ALC1/2012	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00959/AM12/	RLA File :03/94/040/00344/AM11/	Lic.No/Date:0310599518 01.11.2010	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2012. Accordingly the case may be re-listed on 30.5.2012.			

10	Case No.:3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want			

of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.

11	Case No.: 4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

12	Case No.: 26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

13	Case No.: 54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

14	Case No.: 55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

	Case No.: 48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
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15	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.				

16	Case No.:49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.				

17	Case No.:50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454 07.04.2011	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.				

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Case No.:16/25/83-ALC1/2011	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case approved
HQ File :01/83/050/00453/AM12/	RLA File :08/24/040/00085/AM12/	Lic.No/Date:0810101532 18.07.2011	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/15/2011-Ch.II dated 13.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Triclopyr Butoxy Ethyl Ester	1 Kg	1. Monochloro Acetic Acid 2. Butoxy Ethanol 3. Na-TCP 3,5,6-Trichloropyridin-2-OL-Sodium	0.445 Kg 0.482 Kg 0.860 Kg

		85% Min. 4. Hexane 5. TBAB Tetrabutyl Amonium Bromide	0.525 Kg 0.052 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 1.5.2012 issued by DIPP. Accordingly the case may be re-listed on 30.5.2012.			

20	Case No.:28/25/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Approved
	HQ File :01/83/050/00465/AM12/	RLA File :13/24/040/00016/AM12/	Lic.No/Date:1310036269 02.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/16/2011-Ch.II dated 13.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Fenoxanil N-(1-Cyano-1, 2-dimethylpropyl)-2-(2,4-dichlorophenoxy) Propionamide	1 Kg	1. 2-(2,4-Dichlorophenoxy)-Propionic acid (DP-p acid tech) 2. 2-Amino-2, 3-Dimethyl Butyronitrile 3. Heptane 4. Toluene	0.814 Kg 0.543 Liter 0.897 Kg 0.153 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

21	Case No.:32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

22	Case No.:33/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00470/AM12/	RLA File :10/24/040/00033/AM12/	Lic.No/Date:1010044668 02.08.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

23	Case No.:35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

24	Case No.:36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

25	Case No.:11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:30.05.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.

Case No.:13/5/83-ALC1/2012	Party Name:GLOBUS INTERNATIONAL	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Approved
HQ File :01/83/050/00067/AM13/	RLA File :03/94/040/00462/AM12/	Lic.No/Date:0310651772 06.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 1.5.2012 the Committee decided to approve the case on repeat basis as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Release Liners Silicone Coated Paper (One side siliconised) 60 to 90 GSM+/-10% 16666.66 Sq.Mt – 1 MT	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Clay coated kraft paper in jumbo roll 60 to 90 GSM	1.05 MT
2.	Silicon Polymer (100% Solid)	2.1 gram/Sq. Mt. of export content
3.	Catalyst for Silicone	0.021 gram/Sq. Mt. of export product
4.	Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/5/83-ALC1/2012	Party Name:GLOBUS INTERNATIONAL	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Approved
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HQ File :01/83/050/00068/AM13/

RLA File :03/94/040/00454/AM12/

Lic.No/Date:0310651786
06.09.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 1.5.2012 the Committee decided to approve the case on repeat basis as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Release Liners Silicone Coated Paper (One side siliconised) 60 to 90 GSM+/-10% 16666.66 Sq.Mt – 1 MT	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Clay coated kraft paper in jumbo roll 60 to 90 GSM	1.05 MT
2.	Silicon Polymer (100% Solid)	2.1 gram/Sq. Mt. of export content
3.	Catalyst for Silicone	0.021 gram/Sq. Mt. of export product
4.	Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/41/83-ALC1/2011

Party Name:VASANT CHEMICALS PRIVATE LIMITED

Meet No/Date:5/83-ALC1/2012
02.05.2012Status:Case
Deferred

HQ File :01/83/050/00727/AM12/

RLA File :09/24/040/00300/AM12/

Lic.No/Date:0910049279
10.10.2011Defer
Date:30.05.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 23.4.2012 issued by Deptt. of C&PC(PC Div). Accordingly the case may be re-listed on

30.5.2012.

29	Case No.:7/5/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00061/AM13/	RLA File :10/24/040/00057/AM12/	Lic.No/Date:1010046449 14.11.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

30	Case No.:1/37/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00638/AM12/	RLA File :03/94/040/00772/AM12/	Lic.No/Date:0310668510 02.12.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 16.2.2012. Accordingly the case may be re-listed on 30.5.2012.			

31	Case No.:2/37/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00639/AM12/	RLA File :31/83/040/00178/AM12/	Lic.No/Date:3110051775 07.12.2011	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 12.3.2012. E-mail reply dated 27.4.2012 also sent to TA by firm directly Accordingly the case may be re-listed on 30.5.2012.			

	Case No.:6/45/83-ALC1/2011	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Approved
	HQ File :01/83/050/00781/AM12/	RLA File :04/24/040/00235/AM12/	Lic.No/Date:0410131679 14.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 1.5.2012 the Committee decided to approve the case on repeat basis as under:- <u>Export Item</u>			

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S.No.	Description of Item	Quantity
1.	Acrylonitrile Rubberized Cork Sheets & Strips Gr: RC 70 C natural Colour containing minimum 27.5% Nitrile Rubber & Minimum 60% Cork	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Granulated Cork	0.6229 Kg
2.	Acrylo nitrile butadiene rubber	0.2805 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 7/45/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Approved
HQ File :01/83/050/00782/AM12/	RLA File :04/24/040/00258/AM12/	Lic.No/Date:0410131952 22.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No. 14010/150/2011-Ch.II dated 18.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
KEYDIME-AKD (Alkyl Ketene Dimer – Emulsion)	1 Kg	1. Alkyl Ketene Dimer AKD Wax	0.10 Kg
		2. Solbond C40S (Emcal E6LZS) Cationic Potato Starch	0.07 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 5/41/83-ALC1/2011	Party Name:MANGALORE MINERALS PVT LTD	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
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34	HQ File :01/83/050/00729/AM12/	RLA File :31/83/040/00194/AM12/	Lic.No/Date:3110052134 28.12.2011	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated Nil issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 30.5.2012.				

35	Case No.: 7/41/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00731/AM12/	RLA File :31/83/040/00192/AM12/	Lic.No/Date:3110052159 29.12.2011	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of information from the firm to the D/L dated 9.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 30.5.2012.				

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Case No.:16/1/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Approved
HQ File :01/83/050/00974/AM12/	RLA File :33/24/040/00018/AM12/	Lic.No/Date:3310021303 11.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/11/2010-Ch.II dated 13.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Pyriproxyfen 10% EC	1 Litre	Pyriproxyfen Technical (97% Minimum)	0.096 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 1/45/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Approved
	HQ File :01/83/050/00776/AM12/	RLA File :31/83/040/00203/AM12/	Lic.No/Date:3110052603 25.01.2012	Defer Date:

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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/13/2008-PC.II dated 16.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Pour Point Depressant Maxdip Supreme	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Ortho/Mixed Xylene	0.420 Kg 0.110 kg 0.040 Kg 0.520 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38

Case No.:8/45/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Approved
HQ File :01/83/050/00783/AM12/	RLA File :03/95/040/00874/AM12/	Lic.No/Date:0310678893 27.01.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/26/2007-Ch.II dated 13.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Befenthrin Technical 95% Min.	1 Kg	1. Cyhalothric Acid (98% Min.) 2. 2-Methyl-3-Biphenyl Methanol	0.628 Kg 0.508 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:10/45/83-ALC1/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
HQ File :01/83/050/00785/AM12/	RLA File :03/95/040/00898/AM12/	Lic.No/Date:0310679205 30.01.2012	Defer Date:30.05.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 27.3.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed

on 30.5.2012.

40	Case No.: 24/1/83-ALC1/2012	Party Name:ARON UNIVERSAL LTD	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00982/AM12/	RLA File :07/24/040/00427/AM12/	Lic.No/Date:0710086067 07.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 30.5.2012.			

41	Case No.:6/1/83-ALC1/2012		Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD		Meet No/Date:5/83-ALC1/2012 02.05.2012		Status:Case Approved	
	HQ File :01/83/050/00964/AM12/		RLA File :03/95/040/00905/AM12/		Lic.No/Date:0310680847 08.02.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/49/2009-Ch.III dated 19.4.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Optical Whitening Agent/ Optima White RS/ Ultrawhite SFRI) (Containing 1,4 Bis (O- Cyanostyryl) Benzene 14.7%		1 Kg	1. 1,4 Bis (O-Cyanostyryl) Benzene 2. Vinyl Pyrollidon Co-polymer (solid content 30% Aqueous Solution)		0.148 kg 0.073 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

		Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Approved
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HQ File :01/83/050/00965/AM12/

RLA File :03/95/040/00904/AM12/

Lic.No/Date:0310680855
08.02.2012

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/49/2009-Ch.III dated 19.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Optical Whitening Agent/ Optima Brightening Agent/ Ultrawhite RN-1 (Containing 1,4 Bis (O-Cyanostyryl) Benzene 21%	1 Kg	1. 1,4 Bis (O-Cyanostyryl) Benzene	0.212 kg
		2. Vinyl Pyrollidon Co-polymer (solid content 30% Aqueous Solution)	0.071 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	Case No.:9/1/83-ALC1/2012	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00967/AM12/	RLA File :03/95/040/00907/AM12/	Lic.No/Date:0310680798 08.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.5.2012			

44	Case No.:19/1/83-ALC1/2012	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00977/AM12/	RLA File :05/24/040/00395/AM12/	Lic.No/Date:0510316999 08.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

	Case No.:4/1/83-ALC1/2012	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Approved
	HQ File :01/83/050/00962/AM12/	RLA File :03/95/040/00825/AM12/	Lic.No/Date:0310681178	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/156/2011-Ch.II dated 9.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Vicasurf DN 6009 (Alcohol Propoxylate Ethoxylate)	1 Kg	1. Propylene Oxide 2. ITDA/DECFANOL/EXXAL 13 (Synthetic Fatty Alcohol) 3. Ethylene Oxide	0.553 Kg 0.167 Kg 0.280 Kg
VICATEX 1030 (Polyoxyethylene Isodecyl Ether)	1 Kg	1. ITDA/DECFANOL/EXXAL 13 (Synthetic Fatty Alcohol) 2. Ethylene Oxide	0.545 Kg 0.455 Kg
Vicoryl AL 600 Polyoxyethylene (06) Lauryl Myristyl Ether	1 Kg	1. Lauryl Myristyl Alcohol (C12- 14 Fatty Alcohol) Vegarol 12- 14/(G-INOL 1214 1%) 2. Ethylene Oxide	0.431 Kg 0.569 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/1/83-ALC1/2012	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
HQ File :01/83/050/00963/AM12/	RLA File :03/95/040/00924/AM12/	Lic.No/Date:0310681608 13.02.2012	Defer Date:30.05.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 30.5.2012.

47	Case No.:18/1/83-ALC1/2012	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00976/AM12/	RLA File :03/94/040/00975/AM12/	Lic.No/Date:0310681782 14.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 30.5.2012.			

48	Case No.:20/1/83-ALC1/2012	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00978/AM12/	RLA File :03/94/040/00945/AM12/	Lic.No/Date:0310681783 14.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 30.5.2012.			

49	Case No.:28/1/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00986/AM12/	RLA File :08/24/040/00270/AM12/	Lic.No/Date:0810108819 15.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 30.5.2012.			

50	Case No.:43/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/01001/AM12/	RLA File :10/24/040/00070/AM12/	Lic.No/Date:1010048258 15.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

	Case No.:46/1/83-ALC1/2012	Party Name:CHEMICO CHEMICALS PVT	Meet No/Date:5/83-ALC1/2012	Status:Case
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	LTD	02.05.2012	Approved
HQ File :01/83/050/01004/AM12/	RLA File :05/23/040/00452/AM12/	Lic.No/Date:0510317793 15.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/9/2012-Ch.II dated 16.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Antimony Trioxide	1 Kg	Antimony Concentrate (Containing 55% to 62% of Antimony Contents)	1.62 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:47/1/83-ALC1/2012	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Approved
HQ File :01/83/050/01005/AM12/	RLA File :50/24/040/00010/AM12/	Lic.No/Date:5010001220 15.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/101/2011-PC-II dated 23.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
White Coloured Master Batch (Plast White/Plast Supreme/Plast fil/Plast white premium) (Containing 23.5+/-1% LLDPE. Amd 76.5+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.24205 Kg 0.78795 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:38/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
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53	HQ File :01/83/050/00996/AM12/	RLA File :10/24/040/00072/AM12/	Lic.No/Date:1010048318 16.02.2012	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.				

54	Case No.:14/1/83-ALC1/2012	Party Name:HARSH VENTURE HARYANA	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00972/AM12/	RLA File :33/24/040/00022/AM12/	Lic.No/Date:3310021722 16.02.2012	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 30.5.2012.				

55	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 30.5.2012.				

56	Case No.:17/1/83-ALC1/2012	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00975/AM12/	RLA File :09/24/040/00522/AM12/	Lic.No/Date:0910051322 16.02.2012	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 30.5.2012.				

__	Case No.:42/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/01000/AM12/	RLA File :10/24/040/00071/AM12/	Lic.No/Date:1010048317	Defer

57			16.02.2012	Date:30.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.				

58	Case No.: 8/1/83-ALC1/2012	Party Name:NA WAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00966/AM12/	RLA File :03/95/040/00959/AM12/	Lic.No/Date:0310682414 17.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

59	Case No.: 27/1/83-ALC1/2012	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00985/AM12/	RLA File :05/24/040/00425/AM12/	Lic.No/Date:0510318244 21.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

60	Case No.: 1/49/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00893/AM12/	RLA File :31/83/040/00233/AM12/	Lic.No/Date:3110053102 22.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.5.2012 issued by DIPP. Accordingly the case may be re-listed on 30.5.2012.			

61	Case No.: 40/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00998/AM12/	RLA File :10/24/040/00073/AM12/	Lic.No/Date:1010048395 22.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

62	Case No.: 41/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00999/AM12/	RLA File :10/24/040/00074/AM12/	Lic.No/Date:1010048405 22.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

63	Case No.: 44/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/01002/AM12/	RLA File :10/24/040/00075/AM12/	Lic.No/Date:1010048396 22.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

64	Case No.: 2/49/83-ALC1/2011	Party Name:NOCIL LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00894/AM12/	RLA File :03/95/040/00850/AM12/	Lic.No/Date:0310683190 23.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 30.5.2012.			

65	Case No.: 5/5/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00059/AM13/	RLA File :09/24/040/00583/AM12/	Lic.No/Date:0910051413 23.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

66	Case No.: 11/1/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00969/AM12/	RLA File :02/24/040/00225/AM12/	Lic.No/Date:0210174636 28.02.2012	Defer Date:30.05.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.

67	Case No.: 12/1/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00970/AM12/	RLA File :02/24/040/00226/AM12/	Lic.No/Date:0210174637 28.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

68	Case No.: 22/1/83-ALC1/2012	Party Name:JKP MASTER BATCH PVT.LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00980/AM12/	RLA File :05/23/040/00386/AM12/	Lic.No/Date:0510319051 29.02.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

69	Case No.: 2/1/83-ALC1/2012	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00960/AM12/	RLA File :02/24/040/00228/AM12/	Lic.No/Date:0210174765 01.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

70	Case No.: 13/1/83-ALC1/2012	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00971/AM12/	RLA File :08/24/040/00275/AM12/	Lic.No/Date:0810109310 01.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 30.5.2012.			

71	Case No.:23/1/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00981/AM12/	RLA File :30/24/040/00073/AM12/	Lic.No/Date:3010084117 01.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 30.5.2012.			

72	Case No.:45/1/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Approved									
	HQ File :01/83/050/01003/AM12/	RLA File :10/24/040/00082/AM12/	Lic.No/Date:1010048597 06.03.2012	Defer Date:									
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of Biotechnology vide their U.O.No. BT/IL/05/338/2011-PID dated 23.4.2012 the Committee decided to approve the case as under :-												
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td><td>Wastage Norms</td></tr><tr><td>Novowash Biobleach</td><td>1 Kg</td><td>Prima Green ECOFADE LT100</td><td>0.25 Kg</td><td>0%</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Wastage Norms	Novowash Biobleach	1 Kg	Prima Green ECOFADE LT100	0.25 Kg
Export Item	Qty.	Import Item	Qty.	Wastage Norms									
Novowash Biobleach	1 Kg	Prima Green ECOFADE LT100	0.25 Kg	0%									
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

73	Case No.:26/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00984/AM12/	RLA File :10/24/040/00080/AM12/	Lic.No/Date:1010048661 09.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

74	Case No.:32/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00990/AM12/	RLA File :10/24/040/00079/AM12/	Lic.No/Date:1010048659 09.03.2012	Defer Date:30.05.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.

75	Case No.: 33/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00991/AM12/	RLA File :10/24/040/00081/AM12/	Lic.No/Date:1010048662 09.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

76	Case No.: 34/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00992/AM12/	RLA File :10/24/040/00076/AM12/	Lic.No/Date:1010048667 09.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

77	Case No.: 35/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00993/AM12/	RLA File :10/24/040/00077/AM12/	Lic.No/Date:1010048656 09.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.5.2012.			

78	Case No.: 16/5/83-ALC1/2012	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00070/AM13/	RLA File :05/23/040/00455/AM12/	Lic.No/Date:0510319811 09.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

Case No.: 36/1/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:5/83-ALC1/2012	Status: Case Approved
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			02.05.2012	
HQ File :01/83/050/00994/AM12/	RLA File :10/24/040/00083/AM12/	Lic.No/Date:1010048682	Defer Date:	
		12.03.2012		
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of Biotechnology vide their U.O.No. BT/IL/05/338/2011-PID dated 23.4.2012 the Committee decided to approve the case as under :-				
Export Item	Qty.	Import Item	Qty.	Wastage Norms
Novolite Ultra	1 Kg	Sodium Dichloro Iso Cyanurate	0.43 Kg	0%
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

80

Case No.:39/1/83-ALC1/2012	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
HQ File :01/83/050/00997/AM12/	RLA File :05/24/040/00458/AM12/	Lic.No/Date:0510320089 14.03.2012	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 30.5.2012.			

81

Case No.:9/5/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
HQ File :01/83/050/00063/AM13/	RLA File :02/24/040/00238/AM12/	Lic.No/Date:0210175366 14.03.2012	Defer Date:30.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

82

Case No.:6/5/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
HQ File :01/83/050/00060/AM13/	RLA File :30/24/040/00076/AM12/	Lic.No/Date:3010084573 20.03.2012	Defer Date:30.05.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.

83	Case No.: 31/1/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00989/AM12/	RLA File :03/95/040/00295/AM12/	Lic.No/Date:0310687350 21.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

84	Case No.: 11/5/83-ALC1/2012	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00065/AM13/	RLA File :02/24/040/00237/AM12/	Lic.No/Date:0210175574 21.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

85	Case No.: 10/5/83-ALC1/2012	Party Name:PHILLIPS CARBON BLACK LTD	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00064/AM13/	RLA File :02/24/040/00241/AM12/	Lic.No/Date:0210175658 22.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

86	Case No.: 8/5/83-ALC1/2012	Party Name:PHILLIPS CARBON BLACK LTD	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status: Case Deferred
	HQ File :01/83/050/00062/AM13/	RLA File :02/24/040/00245/AM12/	Lic.No/Date:0210175753 23.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

	Case No.: 48/1/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2012	Status: Case
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87			02.05.2012	Deferred
	HQ File :01/83/050/01006/AM12/	RLA File :03/95/040/01056/AM12/	Lic.No/Date:0310687717 26.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

88	Case No.:49/1/83-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/01007/AM12/	RLA File :03/95/040/01051/AM12/	Lic.No/Date:0310687764 26.03.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

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Case No.:17/5/83-ALC1/2012	Party Name:NU-CORK PRODUCTS(P) LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Approved
HQ File :01/83/050/00071/AM13/	RLA File :05/24/040/00476/AM12/	Lic.No/Date:0510321218 28.03.2012	Defer Date:

Decision :

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 2.5.2012 the Committee decided to approve the case on repeat basis as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Rubberized / Nitrile / Synthetic Cork in various forms like Roll, Gasket, Sheets, Washer, Strip etc. (Containing 40% Cork and 50% Nitrile (NBR) Rubber	1 Kg

Import Item

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S.No.	Description of Item	Quantity
1.	Granulated Cork	0.420 Kg

2.	NBR Rubber	0.510 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

90	Case No.:4/5/83-ALC1/2012	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00058/AM13/	RLA File :08/24/040/00305/AM12/	Lic.No/Date:0810110392 03.04.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

91	Case No.:12/5/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00066/AM13/	RLA File :02/24/040/00003/AM13/	Lic.No/Date:0210176336 10.04.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. Accordingly the case may be re-listed on 30.5.2012.			

92	Case No.:1/5/83-ALC1/2012	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00055/AM13/	RLA File :03/95/040/01071/AM12/	Lic.No/Date:0310691318 19.04.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.5.2012			

93	Case No.:2/5/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00056/AM13/	RLA File :03/95/040/01047/AM12/	Lic.No/Date:0310691359 19.04.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants			

of information from the firm to the D/L dated 1.5.2012 issued by DIPP. Accordingly the case may be re-listed on 30.5.2012.

94	Case No.:3/5/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:5/83-ALC1/2012 02.05.2012	Status:Case Deferred
	HQ File :01/83/050/00057/AM13/	RLA File :03/95/040/00033/AM13/	Lic.No/Date:0310691361 19.04.2012	Defer Date:30.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.5.2012			

Date:08.05.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer